THE CENTRAL LAWS (EXTENSION TO ARUNACHAL PRADESH) ACT, 2007

(ACT No. 1 of 2008)

(Received the assent of the Governor on 28th February, 2008 published in the Arunachal Pradesh. E.O. Gazette No. 12 Vol. XV dated 3rd March, 2008)

AN

ACT

to provide for the extension of certain Central laws to the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-eighth Year of the Republic of India as follows:—

- This Act may be called the Central Laws (Extension to Arunachal Pradesh) Act, 2007
 - (2) It shall come into force at once.
- The Acts mentioned in the Schedule, subject to the modifications, if any, specified in the Schedule and all rules, orders, regulations and schemes made thereunder are hereby extended to, and shall be in force in the State of Arunachal Pradesh.
- Any reference in any Act, mentioned in the Schedule, to a law which is not in force in the State of Arunachal Pradesh shall, in relation to this State, be construed as a reference to the corresponding law, if any, in force in the State.
- 4. Any reference by whatever form of words in any law for the time being in force in the State of Arunachal Pradesh to any authority competent at the date of the passing of that law to exercise any powers or discharge any functions in the State shall, where a corresponding new authority has been constituted by or under any law now extended to the State, have effect as if it were a reference to the new authority.
- 5. (1) If any difficulty arises in giving effect to the provisions of any Act now extended to the State of Arunachal Pradesh, the State Government may, by order notified in the Official Gazette, make such provisions or give such directions as appear to it necessary for the removal of the difficulty.

Short title and commencement.

Extension with amendment of certain central laws.

Construction of references to laws not in force in Arunachal Pradesh.

Construction of references to authorities where new authorities have been constituted.

Power to remove difficulties.

- (2) In particular, and without prejudice to the generality of the foregoing power, any such notified order may, -
 - (a) specify the corresponding authorities within the meaning of section 4;
 - (b) Provide for the transfer of any matter pending immediately before the commencement of this Act before any court, tribunal or other authority, to any corresponding court, tribunal or other authority for disposal;

Provided that no such order shall be made after the expiry of two years from the date of commencement of this Act.

Authority", the , words "appropriate Government" shall be substituted.

(3) Every order made under this section shall be laid before the Legislative Assembly of Arunachal Pradesh.

THE SCHEDULE (See section 2)

Sl. No.	Year	Act No.	Short title	Modification, if any
1	2	3	4	5
1.	1850	12	Public Accountants' Default Act	No modification.
2.	1871	23	Pensions Act	1. In section 5 for the words "Chief Revenue Authority may, subject to the general control of the appropriate Government" the words "appropriate Government may", shall be substituted. 2. In section 6, for the words "Chief Controlling Revenue

1	2	3	4	5
				3. In section 14, for the words "Chief Controlling Revenue Authority may with the consent of the appropriate Government" the words "appropriate Government may" shall be substituted.
3.	1872	1	Indian Evidence Act	No modification.
4.	1872	9	Indian Contract Act	In section 1, at the end of the extent and commencement clause, the following provision shall be inserted, namely: "Provided that the Government may, by notification, exempt any class of persons or area from the operation of any provision of this Act."
5.	1875	9	(Indian) Majority Act	In section 2, after clause (c), the following clause shall be inserted, namely: "(d) the practices of customs and usage of Arunachal Tribal people".
6.	1882	2	Indian Trusts Act	No modification.
7.	1882	4	Transfer of Property Act.	In section 1, at the end of the existing entry to the extent clause, the following proviso shall be inserted, namely:- "Provided that the Government may, by notification, exempt any class of persons from the operation of any provision of this Act."

2	3	4	5
1882	5	Indian Easements Act	In section 3, for the words and figures "section 26 and 27 of the Indian Limitation Act, 1877 or section 27 and 28 of Act No. 9 of 1871" the words and figures "sections 25 and 26 of the Indian Limitation Act, 1963" shall be sub stituted.
1885	19	Land Acquisition	In the Act for the word "Collector" wherever it occurs the words "Deputy Commissioner" shall be substituted.
1890	8	Guardians and Wards Act	In the Act for the word "Collector" and "Chief Officer Incharge of the Revenue administration" wherever they occur, the words "Deputy Commissioner" shall be substituted.
1891	18	Bankers' Books Evidence Act.	No modification.
1895	15	Government Grants Act	No modification.
1908	5	Code of Civil Procedure	No modification.
1908	14	Indian Criminal Law Amendment Act	No modification.
1911	10	Prevention of Seditious Meetings Act	In sub-section (2) of section 6, for the words and figure "Chapter IX of Criminal Procedure Code, 1898" the words and figure "Chapter X of Crimi- nal Procedure Codes, 1973"
			shall be substituted.

1	2	3	4	5
17.	1925	39	Indian Succession Act	No modification.
18.	1938	24	Employers' Liabi- lity Act	No modification.
19.	1942	18	Weekly Holidays Act	No modification.
20.	1948	63	Factories Act	No modification.
21.	1949	38	Chartered Accountants Act	No modification.

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